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Chairman and Managing Director of I.T.D.C.

- 232. SHRI SURESH KALMADI: Will the Minister of TOURISM be pleased to state:
- (a) what is the name of the present Chairman and Managing Director of the India Tourism Development Corporation;
- (b) what are the details of his qualifications and experience in the line; and
- (c) what is the criteria for promotions to the top post of I.T.D.C?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI KHURSHEED ALAM KHAN): (a) and (b) Pending filling up of the post on regular basis, Shri C. M. Chaturvedi, IAS, Joint Secretary, Ministry of Civil Aviation, is performing the current duties of the post of Chairman ITDC. Shri Rajan Jetley ig the Managing Director of ITDC. He is an MBA (First Class) and has wide experience in marketing, hoteliering. tourism, etc.

(c) Appointments to the top posts of ITDC are made by the Government on the recommendations of the Public Enterprises Selection Board of the Bureau of Public Enterprises, Ministry of Finance. They are guided by the suitability of a candidate for the responsibilities of the post.

12 Noon

RE. SITTINGS OF THE HOUSE

SHRI ARVIND GANE'.SH . KULKARNI (Maharashtra): Sir, I want to raise one point. I request you to please sit for a minute only.

MR. CHAIRMAN: Your minute is already over.

SHRI ARVIND GANESH KULKARNI: Sir, this session has been called from the 4th of October up to 5th of November. We thought that it is a session

of one month. Now, yesterday only I learnt that in this session—I do not blame anybody-there are six days which are holidays, i.e., 23rd to the 30th. So, Sir, I request you to consider thh matter. Last time also you reelsd out statistics and we reeled out further statistics. Now, it is for you to call us after Diwali for a week, because we have lost a week and we are equally eager, as Mr. Mukherjee, the Leader of the House is, to transact the business of the House. So, please call us for a week after Diwali so that we shall transact all your business and you protect us. You promised last time that you will not reduce the days of working of Parliament.

MR. CHAIRMAN: I did nor realise that there are so many holidays.

SHRI PILOO MODY (Gujarat): There are nine non-working days in this month.

MR. CHAIRMAN: I like holidays.

SHRI ARVIND GANESH KULKARNI: Because you want to play golf. But I have to serve people.

MR. CHAIRMAN: I do not play golf during the session.

SHRI PILOO MODY: That is why you want holidays.

MR. CHAIRMAN: I want to play hockey. [Mr. Deputy chairnia_n in the Chair]

PAPERS LAID ON THE TABLE

Review by Government on the working (for the year ended 31st December, 1981). of the Deposit insurance and Credit Guarantee Corporation Notification of the Ministry of Financ.

(Department of Revenue).

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, I beg to lay on the Table:-

I. A copy (in English and Hindi) of the Review by Government on the working of the Deposit Insurance and Credit Guarantee Corporation for the year ended 31st December, 1981. [Placed in Library. See No. LT— 5424-82].

- II. (1) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. Nos. 525(E) and 526 (E), dated the 17th August, 1982.
 - (ii) G.S.R. No. 529(E), dated the 20th August, 1982.
 - (iu) G.S.R. Nos. 533(E) and 534 (E), dated the 23rd August, 1982.
 - ((iv) G.S.R. No. 536(E), dated the 24th August, 1982.
 - (v) G.S.R. Nos. 539(E) and 542 (E), dated 26th August, 1982.
 - (vi) G.S.R. Nos. 550(E) to 552 (E), dated 31st August, 1982.
 - (vii) G.S.R. Nos. 560(E) and 561 (E), dated 10th September, 1982.
 - Cviii) G.S.R. No. 572(E), dated the 20th September, 1982.
- (2) Explanatory Memoranda (in English and Hindi) on the Notifications mentioned at (i), (iii) and (v) to (vii) above.
- [Placed in Library. See No. LT—4513/82 for (i) to (vii) and (2)]
 - III. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications S.O. Nos. 3061 to 3068, dated the 4th September, 1982, under section 296 of the Income-Tax Act, 1961. [Placed in Library. See No. LT—1511/821
 - IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of section 4 of the Central Boards of Revenue Act, 1963, together with Explanatory Notes on the Notifications:—
- (i) G.S.R. No. 749, dated the llth September, 1982, publishing the Central Board of Direct Taxes (Regula, tion of Transaction of Business) Amendment Rules, 1982.

(ii) G.S.R. No. 750, dated the llth September, 1982, publishing the Central Board of Excise and Customs (Regulation of Transaction of Business) Amendment Rules, 1982.

[Placed in Library. See No. LT-— 4512/82 for (i) and (ii)]

Assistant Commandant, General Duty Branch (PHot/Navigator) Recruitment Rules, 1983

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): Sir, I beg to lay on the Table, under sub-section (3) of section 123 of the Coast Guard Act, 1978, a copy (in English and Hindi) of the Ministry of Defence Notification S.R.O. No. 192, dated the 7th August, 1982, publishing the As sistant Commandant, General Duty Branch (Pilot/Navigator) Recruitment Rules, 1982. [Placed in Library. See No. LT—5425|82.]

REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI DINESH GOSWAMI (Assam): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Twenty-sixth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on action taken by Government on the recommendations contained in the Fourteenth Report of the Committee on the Ministry of Finance, Department of Econom!-faiis (Banking Division)—Credit faciliues for Scheduled Castes and Scheduled Tii-bes.

STATEMENT BY MINISTER

Payment of an additional instalment of Dearaes.) Allowance to the Central Government employees

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, under the existing scheme of Dearness Allowance for Central. Government employees, sanction of an instalment of Dearness Allowance is considered utter every 8 point increase in the 12 monthly average